

Chrome in ground water

3648. SHRIMATI T. RATNA BAI : Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether hazardous chrome is found in the ground water of some State especially in Andhra Pradesh;
- (b) if so, the details thereof, State-wise especially in Andhra Pradesh during the last five years;
- (c) the reasons therefor;
- (d) the steps being taken to protect the common man from such chrome in the future; and
- (e) the allocation made and amount spent during the last five years in this regard especially in the rural agency areas?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA) :
(a) and (b) As per information received from Central Ground Water Board (CGWB), occurrence of chromium in ground water in excess of 0.05 parts per million (desirable limit as per Drinking Water Standards 10500:1991) has been reported at some locations in Andhra Pradesh (Hyderabad Urban Agglomeration), Delhi, Himachal Pradesh (Kala Amb industrial area), Jammu & Kashmir (Kathua and Rajouri districts), Orissa (Sukinda valley, district Jajpur), Tamil Nadu (Ambattur Industrial area, Chennai), Rajasthan (Udaipur, Kota, Alwar & Jaipur districts), Uttar Pradesh (Varanasi), West Bengal (North 24 Paraganas and Murshidabad districts)

The Central Pollution Control Board (CPCB) conducted a study on ground water quality in Hyderabad and Vishakhapatnam cities of Andhra Pradesh during 2002-07. In the metropolitan city of Hyderabad, all the ground water samples were found well within the desirable limits for drinking water. As regards, the metropolitan city of Visakhapatnam, almost all the samples were found well within the desirable limit for drinking water.

(c) As per information received from CGWB and CPCB, the source of chromium may be either geogenic or due to disposal of chromium bearing wastes in urban and industrial areas.

(d) and (e) The steps taken by the CPCB to protect common man from chromium contamination include :

- i. Prohibition on disposal of chromium bearing wastes on land under the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- ii. Provision of common facilities for treatment and disposal facilities (TSDF) of hazardous wastes including chromium bearing wastes.
- iii. Inventory and monitoring of hazardous waste generation including chromium waste.

- iv. Issuance of authorization for handling such hazardous wastes like chromium waste under the Hazardous Wastes (Management Handling and Transboundary Movement) Rules, 2008.

Hundred Days Programme

3649. SHRI SABIR ALI :

SHRI MOHAMMED ADEEB

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the hundred days programme of the Ministry;
- (b) the other programmes that would be taken up after hundred days period; and
- (c) the steps taken to ensure full utilization of current year's budget?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL) : (a) As per the Hundred Days Programme, this Ministry proposes to execute the following:-

- * Launch of Mega Summer Camp and Adventure Camps for NSS volunteers
- * National Launch of Traditional Skills and Employability Project for Rural Youth by Rajiv Gandhi National Institute of Youth Development (RGNIYD)
- * Completion of Youth Hostel in Taran Taran, Punjab
- * Review of the service conditions of Youth Hostels Wardens
- * Holding of a Conference of State Sports Ministers in the month of August 2009
- * Launch of National Campaign for Panchayat Yuva Krida aur Kehl Abhiyan (PYKKA)/National Rural Sports Programme
- * Completion of infrastructure projects undertaken by Sports Authority of India (SAI)
- * Strengthening of Laxmibai National University of Physical Education (LNUPE), Gwalior by way of opening of four extension centres
- * Holding of a National Conference on National Playing Field Association of India (NPFAI)
- * Selection of sportspersons, coaches and corporate entities for various National Sports Awards viz., Rajiv Gandhi Khel Ratna Award, Arjuna Award, Dhyan Chand Award, Dronacharya Award and Rashtriya Khel Protsahan Puruskar
- * Sanction of funds from National Sports Development Fund (NSDF)
- * Proposals for training of Elite athletes for Asian Games 2010